

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal no. 229 of 2012, IA no. 368 of 2012

Dated : 18th April, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Reliance Infrastructure Ltd. ...Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission
& Anr. ...Respondent(s)

Counsel for the Appellant(s): **Mr. J.J. Bhatt Sr. Adv.**
Mr. Hasan Murtaza
Mr. Aditya Parda

Counsel for the Respondent(s): **Mr. Krishnan Venugopal, Sr. Adv.**
Mr. Avijeet Kr. Lala
Ms. Anusha Nagarajan
Mr. Buddy A. Ranganadhan with
Ms. Richa Bharadawaja

ORDER
(On being mentioned)

Mr. Krishnan Venugopal, Learned Senior Counsel for the Respondent no.2 requests that this matter that was listed for hearing on 15.05.2013 may be preponed for hearing by fixing an early date as it requires early disposal.

Hence, as agreed by the learned counsel for both the parties, prepone the matter for further hearing on **01.05.2013 at 12.30 p.m.**

(V.J. Talwar)
Technical Member
mk/ak

(Justice M. Karpaga Vinayagam)
Chairperson